

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-39/1989/692 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Hema Devi Bhuyan,
Principal Judge,
Family Court, Barpeta.

Dated Guwahati the 25th January, 2018.


Sub: **Casual Leave, Restricted Holiday and permission to leave
the station with allotted official vehicle.**

Ref:- Your letter No. F.c.(B)/2018/, dtd. Barpeta, the 10th January, 2018.

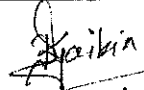
Madam,

With reference to the above, I am directed to inform you that you have been granted 3 (three) days Casual Leave w.e.f. 18.01.2018 to 20.01.2018 and Restricted holiday on 17.01.2018 along with station leave permission with your official allotted vehicle, at your own cost, for to and fro journey from Barpeta to Guwahati w.e.f. the evening of 12.01.2018 till the morning of 24.01.2018, as prayed for.

Yours faithfully,

 25.1.18.

JT. REGISTRAR (VIGILANCE)


25/01/18